

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.406/2003
Lucknow, this the day of 20th May 2005.**

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Smt. Krishnawati, aged about 31 years, W/o Late Sri Satya Nam (Died in an accident in Office time), R/o Village-Badagaon, P.O. Badagaon (Masauli), Distt. Barabanki.

...Applicant.

By Advocate: Shri N.C. Upadhayay.

Versus.

1. Union of India, through Director General of Post Offices , New Delhi.
2. The Chief Post Master General of Post Offices, U.P., Lucknow.
3. The Deputy Regional Inspector of Post Offices, Barabanki-North, Barabanki.
4. The Post Master, Barabanki.
5. The Superintendent of Post Offices, Barabanki Division, Barabanki.
6. The Deputy Post Master, Masauli, Distt. Barabanki.

....Respondents.

By Advocate: Shri L.M. Joshi.

ORDER (Oral)

MR. SHANKER RAJU, MEMBER (J)

1. Earlier this O.A. was dismissed on limitation. In C.W. NO. 11850 OF 2004 by an order passed on 8.4.2004, the matter was remanded back by the Hon'ble High Court to be decided by the Tribunal on merits. In earlier O.A. claim of the applicant for compassionate appointment of brother in law was turned down. As the request of widow was not considered in accordance with rules, the same requires consideration.
2. In this view of the matter, O.A. is disposed of with the direction to respondents to consider the claim of compassionate appointment of widow strictly in accordance with rules taking into consideration her meager share in joint family property and keeping in view the retrial benefits etc. received by the family.
3. O.A. is disposed of with the above directions. No costs.


(Shanker Raju)
Member (J)

s.a.